GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
RAJYA SABHA
UNSTARRED QUESTION NO. 556
ANSWERED ON 07.02.2022

MONITORING MECHANISM FOR RIVER POLLUTION

556 Shri Anand Sharma
Smt. Phulo Devi Netam

Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government has taken any steps towards implementing the orders of National Green Tribunal with respect to establishing a mechanism to better monitor river pollution and river rejuvenation, namely the National River Rejuvenation Mechanism;
(b) if so, the details thereof and if not, the reasons therefor;
(c) whether Government has set the timeline for compliance of the mechanism and to ensure it is functional completely; and
(d) if so, the details thereof and, if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) to (d) The National Green Tribunal (NGT) vide its order/judgment dated 22.02.2021, in Original Application No 673 of 2018 has inter-alia directed that Ministry of Jal Shakti (MoJS) may devise an appropriate mechanism for more effective monitoring of steps for control of pollution and rejuvenation of all polluted river stretches in the country. The said mechanism may be called "National River Rejuvenation Mechanism" (NRRM) or given any other suitable name.

The NGT's Order /judgment dated 22.02.2021 has not stipulated any time line for constituting the NRRM.

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